विभिन्न वित्तीय संस्थाएं जैसे ग्राई० सी०ग्राई०सी०ग्राई०,ग्राई०एफ० सी०,ग्राई०, टी०ग्री०ग्राई०सी०ग्राई० भी उद्योग के विभिन्न क्षत्रों के तकनीकी उन्नयन ग्रौर ग्राधुनिकीकरण को कार्यान्वित कर रही है।

Nomination of non-official members of various Committees

3110. SHRI SUBRAMANIAN SWAMY. Will the PRIME MINISTER be pleased to state:

- (a) the names of the various Committees and or Boards at various levels and in the various public sector organisations under the Ministry in which non-official members from the public are nominated or elected to represent various interests;
- (b) how many of these committees are constituted and the names and addresses of the members on each of these committees;
- (c) what is the present tenure of each of the committees that have been constituted; and
- (d) when are the other Committees that have not been constituted or likely to be constituted?

THE MINISTER OF.STATE IN THE MINISTRY OF CIVIL SUPPLIES, AND PUBLIC DISTRIBUTION (SHRI KAMA-LUDDIN AHMED): (a) The names of the various Committees and or Boards at various levels under the Ministry in which non-Official members from the Public are nominated or elected are given in Anne-xure. [See Appendix CLX1V, Annexure No. 51.]

- (b) All Committees mentioned in part (a) of the reply have been constituted. The names and addresses of the members on each of these committees are given in Annexure [See Appendix CLXIV, Anx nexure No. 51]
- (c) The details of the present tenure of the Committees that have been constituted are given in Annexure. [See Appendix CLXTV, Annexure No. 52]

(d) Does not arise.

Selling of. consumer goods by multinational companies by changing the printed Price

3111. SHRI SURESH PACHOURI: SHRI SURINDER KUMAR SINGLA: SHRI VENQD SHARMA:

Will the PRIME MINISTER pleased to state:

- (a) whether Government are aware that many companies, including multina tional companies, are selling their consu mer goods by_ changing the selling retail price printed on the packet by stickers and indulging in profiteering;
- (b) whether Government are also aware that a District Consumer Redressal Forum recently held such change in retail price by stickers as illegal under the Consumer Protection Act: and
- (c) if so, what action Government have taken or propose to take to prevent the fleecing of consumers by changing sale price by stickers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMA-LUDD1N AHMED): (a) Under the Standards of Weights and Measures (Pack. aged Commodities) Rules, 1977 manufacturers/packers are to mark, along with other information, the retail sale price of the package. These Rules also provide that a label can be fixed for providing revised information by the manufacturer/ packer only. However to ensure that these change have been made by the manufacturer/packer only it has been prescribed that the label should contain the name of the manufacturer/packer, his trademark or logo.

- (b) No, Sir.
- (c) To prevent fleecing of consumers the State enforcement authorities ensure that the retail price declaration is made by the manufacturer/packer himself and that the retail dealers are charging a price which is not exceeding the marked price